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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.134/2006
O.A. No.2969/2004

New Delhi this the 17th day of May, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

A.C. Aggarwal, IAS (Retd.)
H.No.144, Madhuvan, Delhi-92.

-Applicant

(Applicant present in person)

Versus

1. Smt. Meenaxi Anand Chaudhary, IAS,
The Chief Secretary,
Haryana Civil Secretariat,
Chandigarh.
2. Shri Mohinder Singh, IA&AS,
The Accountant General (A&E) Haryana
Plot No. 4 & 5, Sector 33B,
Chandigarh.

-Respondents

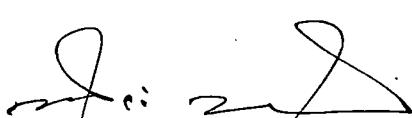
(By Advocate: Shri Pradeep Dahiya)

ORDER (Oral)

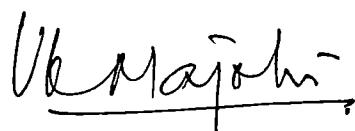
Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Heard.

2. Learned counsel of respondents has brought to our attention orders of the Hon'ble High Court dated 14.03.2006 whereby Tribunal's orders dated 08.09.2005 in OA-2969/2004 have been stayed.
3. In this backdrop, the present proceedings are dropped, granting liberty to the applicant to revive the proceedings in case the stay order is vacated or after final disposal of the Writ Petition as the case may be. Notice issued to respondent No.2 is discharged.



(Mukesh Kumar Gupta)
Member (J)



(V.K. Majotra)
Vice Chairman (A)

cc.